

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE AT CHENNAI**

Original Application No.109 of 2024

M A Chidambaram.s,
S/o. Sreevenkatalakshmi C,
Plot No. 202, 2nd main Road, RWD Spot Light,
Thirumazhisai, Tiruvallur,
Tamil Nadu - 600124 & ors.

...Applicant

Vs

Tamil Nadu Pollution Control Board,
Represented by its Member Secretary,
76, Anna Salai, Guindy,
Chennai - 600 032 & ors

...Respondents

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Filed by
Thiru.S. Sai Sathya Jith,
Advocate, Chennai.

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1. M A Chidambaram.s,
S/o. Sreevenkatalakshmi C,
Plot No. 202, 2nd main Road, RWD Spot Light,
Thirumazhisai, Tiruvallur, Tamil Nadu - 600124.
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...Applicants


JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

-VS-

1. Tamil Nadu Pollution Control Board,
Represented by its Member Secretary,
76, Anna Salai, Guindy, Chennai - 600 032
Tel: 044-22353134-139,
Email - ID: tnpcb-chn@gov.in
2. The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Master Plan Complex, S.F.No.1/6D & 1/5B,
Perumbakkam Village, Thiruvallur - 602 001.
Tel: 044-27664425,
Email ID: deetlr@tnpcb.gov.in
3. Executive Officer Thirumazhisai Town Panchayat,
Poonamalle Taluk, Chennai - 600124.
Tel: 044-26811538,
Email ID: tlrthirumazhisai@gmail.com
4. The District Collector,
District Collectorate,
Thiruvallur District - 602 001.
Tel: 044 2766 1600,
Email ID: collrtr@nic.in
5. The Tahsildar,
Poonamallee Taluk,
Thiruvallur District - 602 001.
Mob: 9445000496, Landline No: 044-26274314,
Email ID: pmetlk.tntr@nic.in

...Respondents


JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

**REPLY AFFIDAVIT FILED BY THE FIRST AND SECOND
RESPONDENT- TAMIL NADU POLLUTION CONTROL BOARD**

I, K.Nalini, Daughter of Thiru.K.Krishnasamy, Hindu, aged about 59 years, having office at No.76, Mount Salai, Guindy, Chennai 600 032, do hereby solemnly affirm and sincerely state as follows:

I submit that I am working as the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai and I am authorized to file this reply on behalf of the first and second respondent and as such I am well acquainted with the facts of the case from the records available at office.

2. It is respectfully submitted that the present O.A .No. 109 of 2024 is filed by the applicant seeking a prayer as follows:

"INTERIM PRAYER

A. Restrain the 3rd Respondent from illegally dumping of garbage at Bangaru Water Channel connecting Chembarabakkam Lake in Survey No.64/1 classfied as "Thoppu Poromboke", Thirumazhisai Poonamalle Taluk, Thiruvallur District - 600 124.

PRAYER

It is therefore prayed that this Hon'ble Tribunal may be pleased to direct:

- a. The 3rd Respondent to immediately stop dumping industrial waste, chemical hazardous waste, agricultural and animal waste, medical waste including domestic which is unsegregated at the Bangaru Water Channel.*


JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

b. Direct the respondents to carry out necessary steps to restore the ecology of the Bangaru Water Channel connecting Chembarabakkam Lake in Survey No.64/1, Thirumazhisai Poonamalle Taluk, Thiruvallur District - 600 124.

c. Direct the payment of compensation for environmental harm caused due to the violation committed by the Respondents.

3. It is respectfully submitted that a complaint was received from the President, Eternity Villa Owners Welfare Association, Thirumazhisai, Poonamallee Taluk, Tiruvallur dated 03.03.2022 against the dumping and burning of solid waste by Thirumazhisai Town Panchayat near Bangaru canal adjacent to Eternity villa apartments, Thirumazhisai, Poonamallee Taluk, Tiruvallur District.
4. It is respectfully submitted that the District Environmental Engineer, Thiruvallur, TNPCB, has addressed a letter (Enclosed as Annexure -1) to the Executive Officer, Thirumazhisai Town Panchayat on 22.6.2022 to proper handling of the municipal solid waste generated from Thirumazhisai Town Panchayat scientifically as per the Solid Waste Management Rules, 2016.
5. It is respectfully submitted that the District Environmental Engineer, Tiruvallur, TNPCB, has addressed a letter dated: 21.11.2022 (Enclosed as Annexure - 2), stating that

“all local bodies already directed and requested to take necessary follow


JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

up action and to furnish quarterly status report to the Board so as to submit the same to CPCB for compliance. However, it was observed that

a. Solid waste is dumped and indiscriminately disposed at several places and also burning of garbage on road side and un authorized location which will lead to ground water pollution, odour nuisance, air pollution problems as well non compliances of Solid Waste Management Rules.

b. There is no proper drainage system provided for the sewage for collection and disposal of sewage for further treatment. There is no sewage treatment plant to treat the sewage in scientific manner.

c. The sewage from the septic tank of individual house is disposed through private sewage tanker lorry and discharged in nearby low-lying area/water bodies, streams and public storm water drain etc., and thereby polluting the soil/groundwater/surface water and also creating nuisance to the localities.

In view of the above, it is informed that as the local body has not complied the above direction issued by the Hon'ble NGT [PB], New Delhi, necessary compensation will be levied. Hence, I request you to furnish the status of compliance report immediately. If no reply is received, further action shall be initiated as directed by Hon'ble NGT [PB], New Delhi order dated 02-07-2020 in OA no. 606 of 2018".

However, no reply was received from any of the local bodies in the jurisdiction.


JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
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CHENNAI-600 032.

6. It is respectfully submitted that again a complaint was received from Eternity Villa Owners Welfare Association on 13.02.2023 regarding continuous disposal and burning of Municipal solid waste by Thirumazhisai Town Panchayat near Bangaru canal adjacent to Eternity villa apartments, Thirumazhisai, Poonamallee Taluk, Tiruvallur District.
- a. In view of the same, the said area was inspected by Official of O/o. DEE, TNPCB, Tiruvallur on 24.02.2023 and the following were observed ;
 - b. Un-segregated municipal solid waste including plastics generated in and around Thirumazhisai Town Panchayat was disposed adjacent to Bangaru Canal connecting Chembarambakkam lake near Eternity Villa Residential apartment thereby polluting the canal and also creating nuisance and health hazard to the local residents.
 - c. The Executive Officer, Thirumazhisai Town Panchayat has not taken any effective steps to comply the Solid Waste Management Rules, 2016 and continued to dispose solid wastes in indiscriminate manner.
 - d. The local body is not having valid authorisation under the Solid Waste Management Rules, 2016 for handling of Municipal solid waste in their jurisdiction.
 - e. The local body is not having any collection centre for collection of e-waste from the public.
 - f. The local body has not followed the Construction and Demolition Waste Management Rules, 2016.


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Hence a Show Cause Notice was issued vide Proceeding dated: 24.02.2023 to the Executive Officer, Thirumazhisai Town . However, no reply was received to the Show Cause Notice.

7. It is respectfully submitted that repeated complaints were received from the applicants dated 8.1.2024, Thiru. M. A. Chidambaram, Thiru. T. Senthil Kumar, Thiru. K. Mohan, and Thiru. M. Vaideeswaran regarding dumping of solid wastes near Bangaru canal.
8. It is respectfully submitted that, in view of the same, the complaint area was again inspected by the TNPCB official on 20-02-2024 and it was noticed that Un-segregated municipal solid waste including plastics generated in and around Thirumazhisai Town Panchayat was haphazardly disposed and burnt adjacent to Bangaru Canal connecting Chembarambakkam lake thereby polluting the canal and also creating nuisance, health hazard to the local residents and the same was communicated to Executive Officer, Thirumazhisai Town Panchayat by the DEE, TNPCB, Tiruvallur, vide letter dated 26.02.2024.
9. It is respectfully submitted that subsequently, District Environmental Engineer, Tiruvallur, TNPCB, has addressed a letter on 26.02.2024 (Enclosed as Annexure-3) along with Acknowledgement card as to the Executive Officer, Thirumazhisai Town Panchayat citing the non-receipt of reply to the Show Cause notice issued earlier to the local body and to take immediate action to stop dumping the waste in the said location. Till date there is no reply was received from the Executive Officer, Thirumazhisai Town Panchayat.


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CHENNAI-600 032.

10. It is respectfully submitted that as per Solid Waste Management Rules, 2016 dated 08.04.2016, under the Rule 15: Duties and responsibilities of local authorities and Village Panchayats of census towns and urban agglomerations.- The local authorities and Panchayats shall,-

(q) collect horticulture, parks and garden waste separately and process in the parks and gardens, as far as possible; transport segregated bio-degradable waste to the processing facilities like compost plant, bio-methanation plant or any such facility. Preference shall be given for on site processing of such waste;

(r) transport non-bio-degradable waste to the respective processing facility or material recovery facilities or secondary storage facility;

(s) transport construction and demolition waste as per the provisions of the Construction and Demolition Waste management Rules, 2016;


Hence, the Executive Officer, Thirumazhisai Town Panchayat has to immediately take action to remove the solid wastes dumped in the banks of Bangaru Canal at Thirumazhisai village, Poonamallee Taluk, Tiruvallur and to handle the municipal solid waste generated from Thirumazhisai Town Panchayat scientifically as per the Solid Waste Management Rules, 2016.

11. It is respectfully submitted that with regard to Para 3 of the application, based on the inspection of the TNPCB official on 24.02.2023 and 20.02.2024, it was noticed that Un-segregated municipal solid waste generated in and around Thirumazhisai Town Panchayat was dumped in the said location adjacent to Bangaru Canal for which show cause notice and reminder letter has been addressed to the Executive Officer, Thirumazhisai town Panchayat on 26.02.2024.

K. Srinivasan
 JOINT CHIEF ENVIRONMENTAL ENGINEER
 TAMIL NADU POLLUTION CONTROL BOARD
 No.76, MOUNT SALAI, GUINDY,
 CHENNAI-600 032.

12. It is respectfully submitted that no replies were received to the Show Cause Notice and any of the letters addressed by 1st and 2nd respondent from the Executive Officer, Thirumazhisai Town Panchayat.

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal may be pleased to pass such further order or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstance of this case and thus render justice.


JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

VERIFICATION

I, K.Nalini, Daughter of Thiru.K.Krishnasamy, Hindu, aged about 59 years having office at No.76, Mount Salai, Guindy, Chennai 600 032, do hereby submit that the above contents are true to the best of my knowledge and belief through records.


JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.



தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம்

அனுப்புநர்

பா.செந்தூர் பாண்டி எம்.இ.
மாவட்ட சுற்றுச் சூழல் பொறியாளர்,
தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம்,
பெருந்திட்ட வளாகம்,
புல.எண். 1/6D & 1/5B, பெரும்பாக்கம் கிராமம்,
திருவள்ளூர் - 602 001.

பெறுநர்

செயல் அலுவலர்,
திருமழிசை பேரூராட்சி,
திருமழிசை,
பூந்தமல்லி வட்டம்,
சென்னை - 600124.

கடித எண்: மாசுபொ/தநாமாகவா/கோ - தொறு. 2/ OLC - 095911531 /2022 நாள்: 22.06.2022
ஐயா,

பொருள்: தநாமாகவா - மா.சு.பொ அலுவலகம், திருவள்ளூர் - திருமழிசை பேரூராட்சியால் சேகரிக்கப்படும் குப்பை மற்றும் பிளாஸ்டிக் கழிவுகள் Eternity, urbanrise குடியிருப்பு பகுதிக்கு அருகில் கொட்டப்பட்டு எரிப்பதால் பொது மக்களுக்கு ஏற்படும் சுகாதார கேடு குறித்த புகார் மேல் நடவடிக்கை - தொடர்பாக.

பார்வை: எடர்னிட்டி வில்லா உரிமையாளர்கள் சங்கம், நெ. 24 எடர்னிட்டி நிலை I, அர்பன்ரைஸ், திருமழிசை, பூவிருந்தவல்லி வட்டம், திருவள்ளூர் மாவட்டம் - 600124 அவர்களது புகார் மனு தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம், சென்னை இணையதளம் எண்.095911531 மூலமாக பெறப்பட்ட நாள்: 03.03.2022.

பார்வையில் காணும் புகார் மனுவில் குறிப்பிட்டுள்ள திருவள்ளூர் திருமழிசை பேரூராட்சியால் சேகரிக்கப்படும் குப்பை மற்றும் பிளாஸ்டிக் கழிவுகள் Eternity, urbanrise குடியிருப்பு பகுதிக்கு அருகில் கொட்டப்பட்டு எரிப்பதால் பொது மக்களுக்கு ஏற்படும் சுகாதார சீர்கேடு குறித்த புகார் மனுவின் அசல் இத்துடன் இணைத்து அனுப்பப்படுகிறது.

எனவே திருமழிசை பேரூராட்சியிலிருந்து சேகரிக்கும் திடக்கழிவுகளை முறையாக விஞ்ஞான முறைப்படி திடக்கழிவு மேலாண்மை விதிகள், 2016ன்படி கையாளுமாறு கேட்டுக் கொள்ளப்படுகிறது.

இணைப்பு : புகார் மனுவின் அசல்.

M. Senthur Pandi 22.6.2022
மாவட்ட சுற்றுச் சூழல் பொறியாளர்,
தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம்,
திருவள்ளூர்.

நகல் :

எடர்னிட்டி வில்லா உரிமையாளர்கள் சங்கம், நெ. 24 எடர்னிட்டி நிலை I, அர்பன்ரைஸ், திருமழிசை, பூவிருந்தவல்லி வட்டம், திருவள்ளூர் மாவட்டம் - 600124.

Urgent / Top priority



TAMILNADU POLLUTION CONTROL BOARD

From
Er. P. Ravichandran, M.E.,
District Environmental Engineer,
Tamilnadu Pollution Control Board,
Master plan Complex,
SF.No. 1/[6D,5B], Perumbakkam Village
Tiruvallur Taluk,
Tiruvallur Dt - 602 001

To
List attached

Letter No. DEE/TNPCB/TLR/F-Tech-0050/SWM/2022, Dated 21-11-2022

Sub:- O/o. DEE, TNPCB, TLR - The Solid Waste Management Rules, 2016 under the Environment (Protection) Act, 1986 -Hon'ble NGT order dated 02-07-2020 in OA No. 606/2018-compliance report-requested - Reg.

Ref:- 1. The Solid Waste Management Rules, 2016
2. Hon'ble NGT Order dated 02-07-2020 in OA No. 606 of 2018.

- - -

This has reference to the Solid Waste Management Rules, 2016. As per Rule 15(1) of the Solid Waste Management Rules, 2016, the local authorities and Panchayats shall be responsible for the implementation of the provisions of these rules which include any infrastructure development for collection, storage, segregation, transportation, processing, disposal of municipal solid wastes.

In this regard, the compliance of Solid Waste Management Rules is being monitored as per the order of the Hon'ble NGT [PB], New Delhi in OA No. 606 of 2018 and the liquid waste management is also being monitored as per orders of the Hon'ble Supreme Court order dated 02-09-2013 in WP No. 888/1996.

After several orders and proceedings before the Tribunal, and finally the Hon'ble NGT [PB] in its order dated 02-07-2020 in OA No. 606 of 2018, vide POINT No. 4- as stated that

"The Chief Secretaries of 18 States/UTs, appeared and filed updated status reports and since there still existed huge gaps in compliance, further directions were issued by way of different orders. Last such order is 28.2.2020. Other orders are on same pattern. **The direction part of the said order [is reproduced below.**

41. In view of above, consistent with the directions referred to in para 29 issued on 10-01-2020 in the case of UP, Punjab and Chandigarh which

have also been repeated for other States in matters already dealt with, we direct;

- a. In view of the fact that most of the statutory timelines have expired and directions of the Hon'ble Supreme Court and this Tribunal to comply with Solid Waste Management Rules, 2016 remain unexecuted, interim compensation scale is hereby laid down for continued failure after 31-03-2020. The compliance of the Rules requires taking of several steps mentioned in Rule 22 from Serial No. 1 to 10 (mentioned in para 12 above). Any such continued failure will result in liability of every local body to pay compensation at the rate of
- Rs. 10 Lakhs per month per Local Body for population of above 10 Lakhs,
 - Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and
 - Rs. 1 lakh per month per other Local Body from 01.04.2020 till compliance.

If the Local Bodies are unable to bear financial burden, the liability will be of the State Governments with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal. Final compensation may be assessed and recovered by the State PCBs/PCCs in the light of Para 33 above within six months from today. CPCB may prepare a template and issue an appropriate direction to the State PCBs/PCCs for undertaking such an assessment in the light thereof within one month.

- b. Legacy waste remediation was to 'commence' from 01.11.2019 in terms of order of this Tribunal dated 17.07.2019 in O.A. No. 519/2019 para 282 even though statutory timeline for 'completing' the said step is till 07.04.2021 (as per serial no. 11 in Rule 22), which direction remains unexecuted at most of the places and delay in clearing legacy waste is causing huge damage to environment in monetary terms as noted in para 33 above, pending assessment and recovery of such damage by the concerned State PCB within four months from today, continued failure of every Local Body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of
- Rs. 10 lakh per month per Local Body for population of above 10 lakhs,
 - Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and
 - Rs. 1 lakh per month per other Local Body.

If the Local Bodies are unable to bear financial burden, the liability will be of the State Governments with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal. Final compensation may be assessed and recovered by the State PCBs/PCCs in the light of Para 33 above within six months from today.

- d. The compensation regime already laid down for failure of the Local Bodies and/or Department of Irrigation and Public Health/In-charge Department to take action for treatment of sewage in terms of observations in Para 36 above will result in liability to pay compensation as already noted above which are reproduced for ready reference:
- i. Interim measures for phytoremediation/ bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies – 31.03.2020. Compensation is payable for failure to do so at the rate of Rs. 5 lakh per month per drain by concerned Local Bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2020.
 - ii. Commencement of setting up of STPs – 31.03.2020. Compensation is payable for failure to do so at the rate of Rs. 5 lakh per month per STP by concerned Local Bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2020.
 - iii. Commissioning of STPs – 31.03.2021. Compensation is payable for failure to do so at the rate of Rs. 10 lakh per month per STP by concerned Local Bodies/States (in terms of

orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2021.

- e. Compensation in above terms may be deposited with the CPCB for being spent on restoration of environment which may be ensured by the Chief Secretaries' of the States/UTs.
- g. Compliance reports in respect of significant environmental issues may be furnished in terms of order dated 07.01.2020 quarterly with a copy to CPCB.

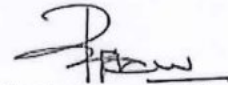
In this regard, all local bodies already directed and requested to take necessary follow up action and to furnish quarterly status report to the Board so as to submit the same to CPCB for compliance.

However, it was observed that

1. Solid waste is dumped and indiscriminately disposed at several places and also burning of garbage on road side and un authorized location which will lead to ground water pollution, odour nuisance, air pollution problems as well non compliances of Solid Waste Management Rules.
2. There is no proper drainage system provided for the sewage for collection and disposal of sewage for further treatment. There is no sewage treatment plant to treat the sewage in scientific manar.
3. The sewage from the septic tank of individual house disposed through private sewage tanker lorry and discharged in nearby lowlying area/water bodies, streams and public storm water drain etc., and thereby polluting the soil/groundwater/surface water and also creating nuisance to the localities.

In view of the above, it is informed that as the local body has not complied the above direction issued by the Hon'ble NGT [PB], New Delhi, necessary compensation will be levied. Hence, I request you to furnish the status of compliance report immediately. If no reply is received, further action shall be initiated as directed by Hon'ble NGT [PB], New Delhi order dated 02-07-2020 in OA no. 606 of 2018.

The receipt of letter/mail shall be acknowledged.



District Environmental Engineer,
Tamilnadu Pollution Control Board,
Tiruvallur

Copy submitted to

1. The District Collector, Tiruvallur

-for kind information please.

2. The Member Secretary, TNPCB, Chennai-32 for information please.
3. The JCEE [M], TNPCB, Chennai-106 for information please

Copy to

4. AD Town Panchayat., Tiruvallur for necessary action please
5. AD Panchayat., Tiruvallur for necessary action please.

To

Corporation

1. The Commissioner
Avadi city Municipal Corporation,
Avadi,
Chennai – 600 054.

Municipality

- 1 The Commissioner,
Poonamallee Municipality,
Poonamallee,
Chennai – 600056
- 2 The Commissioner,
Thiruverkadu Municipality,
Thiruverkadu,
Chennai – 600077
- 3 The Commissioner,
Tiruvallur Municipality,
Tiruvallur Taluk,
Tiruvallur District – 602 001.
- 4 The Commissioner,
Tiruttani Municipality,
Tiruttani Taluk,
Tiruvallur District – 631 209.
- 5 The Commissioner,
Tiruninravur Municipality,
Tiruninravur,
Tiruvallur District – 602024

Town Panchayat

- 1 The Executive Officer,
Uthukottai Town Panchayat,
Uthukottai,
Tiruvallur District - 602026.
- 2 The Executive Officer,
Thirumazhisai Town Panchayat,
Thirumazhisai,
Chennai – 600124.
- 3 The Executive Officer,
Pothatturpet Town Panchayat,
Pothatturpet,
Tiruvallur District - 631 208.
4. The Executive Officer,
Pallipet Town Panchayat
Pallipet
Tiruvallur District

BDO

- 1 The Block Development Officer,
Pallipattu Road,
Pallipet Taluk,
Tiruvallur District – 631207.
- 2 The Block Development Officer,
Kadambathur
Kadambathur Road, Kadambathur,
Tiruvallur Taluk and District 631203.

- 3 The Block Development Officer,
Ettima Nagar, Poonamallee,
Poonamallee Taluk,
Chennai - 600123.
- 4 The Block Development Officer
Poondi Road, Poondi,
Tiruvallur Taluk and District 602023.
- 5 The Block Development Officer
Thiruvallangadu,
Tiruvallur Taluk and District 631210.
- 6 The Block Development Officer
Arakkonam Road, Tiruttani Ho,
Tiruttani Taluk,
Tiruvallur District - 631209.
- 7 The Block Development Officer
Chinnaekkadu, Tiruvallur,
Tiruvallur Taluk and District 602001.
- 8 The Block Development Officer
Soligar Road,
R.K Pet Taluk,
Tiruvallur District
- 9 The Block Development Officer,
Villivakkam Panchayat Union,
Chennai – Tiruttani Road, Dobhi
Colony Kamarajapuram, Ambattur,
Chennai – 600 059.
- 10 The Block Development Officer,
Ellapuram Panchayat Union,
Periyapalayam – 601102.

TAMILNADU POLLUTION CONTROL BOARD
TIRUVALLUR



From

District Environmental Engineer,
Tamilnadu Pollution Control Board,
Master Plan complex,
S.F.No. 1/6D& 1/5B, Perumbakkam Village,
Tiruvallur - 602 001.

To

The Executive Officer,
Thirumazhisai Town Panchayat,
Poonamallee Taluk,
Tiruvallur District

Lr. No.DEE/TNPCB/TLR/F.TECH-50/SWM/2024 Date:26.02.2024

Sir,

Sub: TNPC Board - Tiruvallur -Solid Waste Management - Complaint regarding dumping of waste in the Bangaru Channel connecting Chembarambakkam Lake - Action to be taken - reg.

Ref: 1. Complaint received through Online Complaint (ID 852561323) dated 13.02.2023
2. Show Cause Notice Proc.No.DEE/TNPCB/TLR/SWM/F. No.PU-002/2023 dated: 24.02.2023
3. Complaints received through online CM cell portal and Offline complaints
4. Inspection of the site by TNPCB official on 20.02.2024

I invite your kind attention to the reference 1st cited wherein complaint was received regarding dumping and burning of solid waste adjacent to Bangaru Canal connecting Chembarambakkam lake and in this regard show cause notice was issued vide reference 2nd cited. However, no reply has been furnished and no action has been taken so far.

Subsequently, frequent complaints were received through online CM cell portal and offline regarding dumping and burning of solid waste at the same place i.e., adjacent to Bangaru canal, connecting Chembarambakkam lake.

In this regard, the complaint area was inspected by the TNPCB official on 20-02-2024 and it was noticed that Un-segregated municipal solid waste including plastics generated in and around Thirumazhisai Town Panchayat was haphazardly disposed and burnt adjacent to Bangaru Canal connecting Chembarambakkam lake thereby polluting the canal and also creating nuisance, health hazard to the local residents. (Photos attached below)



**Dumping of Solid waste adjacent to Bangaru Canal connecting
Chembarambakkam lake**

Hence I request you to take immediate action and failing to which further action will be initiated on merits in accordance with law.

S.S.
26/02/24

[Signature]
26/02/24

District Environmental Engineer,
Tamilnadu Pollution Control Board,
Tiruvallur

Copy submitted to: The District Collector, Tiruvallur – for favour of kind information please
Copy to: Assistant Director, Town Panchayat, Tiruvallur – for necessary action.

[Signature]
26/02/24

திருப்பப்பல்து

**BEFORE THE HON'BLE
NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE AT CHENNAI
Original Application No.109 of 2024**

M A Chidambaram.s,
Plot No. 202, 2nd main Road, RWD
Spot Light, Thirumazhisai, Tiruvallur,
Tamil Nadu - 600124 & ors.

...Applicant

Vs

Tamil Nadu Pollution Control Board,
Represented by its Member Secretary,
Chennai - 600 032 & ors

...Respondents

**REPLY AFFIDAVIT FILED ON
BEHALF OF THE FIRST AND
SECOND RESPONDENTS- TAMIL
NADU POLLUTION CONTROL
BOARD**

**Advocate for Respondent: TNPCB
Thiru.S. Sai Sathya Jith,
Advocate, Chennai.**

Date:11.09.2024

Date of hearing on:12.09.2024.